

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL-CIRCUIT BENCH
LUCKNOW.

Review Application No.826 of 1991.

Parvez Ahmed..... Applicant.

Versus

Union of India & others..... Respondent.

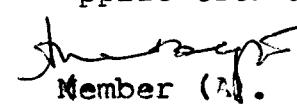
Hon'ble Mr. Justice U.C.Srivastava - V.C.
Hon'ble Mr. A.B. Gorthi - A.M.

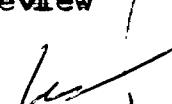
(By Hon'ble Mr. Justice U.C.Srivastava-V.C.)

The Council for Scientific & Industrial Research has filed this review application against our judgment and order dated 9.11.91 directing them to consider the case of the applicant for regularisation, re-appointment or absorption and preference be given to those who were appointed on Casual wages or daily wages subsequent appointment if there is no charge of the misconduct against the applicant. The judgment was given after hearing the learned counsel for the parties. The scope of the review application is limited and by review application it does not mean for re-hearing on raising the same afound although in a different language.

We have considered all the pleas which were raised including the question of number of drivers who were working so called for suitability. We have issued a particular direction with certain conditions. There is no error of law much less apparent on the face of the record and there appears no ground for recalling our judgment. Accordingly the review application is dismissed.

Parvez Ahmed
31.1.92


Member (A.)


Vice Chairman.

Dt: January 29, 1992.

(DPS)